

**Negotiating Machinery for  
Agricultural Sector**

6538. SHRI THAMPAN THOMAS : Will the Minister of LABOUR be pleased to state :

(a) the details of the negotiating machinery for disputes in the Agricultural sector;

(b) whether there is any forum to give awards for settling the claims of agricultural workers; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) to (c). There is no Central Law regarding negotiating machinery for disputes in the agricultural sector. However, the Minimum Wages Act, 1948 is an important piece of legislation covering agricultural labour. The Act provides for the fixation of minimum wages and makes certain other provisions relating to regulation of hours of work, overtime payment, rest day, etc. The Act also provides for appointment of authorities to hear and decide claims. It also prescribes penalties for offences and lays down the procedure for settlements of claims.

**Change in Management of Hindustan  
Copper Limited**

6539. SHRI V. SREENIVASA PRASAD : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether there are changes in the management of the Hindustan Copper Limited, Calcutta;

(b) the composition of the Board of Directors of the Hindustan Copper Limited, terms and period of office of the Chairman-cum-Managing Director and Board of Directors; and

(c) the assistance being rendered to make the company to a profitable footing ?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRI RAMANAND YADAV) : (a) There has been no change in the management of Hindustan Copper Limited (HCL)

since June, 1986. However, the post of Director (Finance), HCL fell vacant consequent upon the demise of the then incumbent. Steps have been initiated to fill-up this post.

(b) The present composition of the Board of Directors consists of (i) three whole-time Directors including Chairman-cum-Managing Director (CMD)—the fourth post of Director (Finance) being vacant; (ii) four Part-time official Directors; and (iii) three Part-time non-official Directors. The whole-time Directors including the CMD are appointed for specified tenures. The Articles of Association of the Company provide for part-time Directors to be appointed for a period not exceeding 3 years.

(c) Several steps have been taken by Government to bring HCL to a profitable footing and some of those include grant of interest holiday and moratorium on loan repayments from time to time; sanction of schemes for debottlenecking and modernisation of smelters and refineries at KCC and ICC to improve production and productivity in operations of the Company; etc. The management of HCL have been making concerted efforts to make all round improvement. Preliminary reports about financial performance of HCL for the year 1987-88 indicate that the Company has made a profit of approximately Rs. 10.75 crores.

**Expenditure Incurred on Asiad  
Village and Players' Hostel**

6540. SHRI C. JANGA REDDY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the expenditure sanctioned out of the Asiad funds and actually incurred on the construction of Asiad Village and the Players' Hostel near the Indira Gandhi Stadium;

(b) what were the original estimates of time and cost and how do they compare with the actual ones;

(c) how much money has been spent so far on their maintenance and further modifications after the Asiad and the expenditure incurred on supply of water, electricity